Minutes of the Meeting No.1/18 scheduled on 24.04.2017 (actually held on 05.05.2017) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT

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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No. 16/17 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-1 NC No. 1/18 Dated 24.04.2017 (held on 05.05.2017)	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/201/AM16/DES-IV RLA. No. 05/23/40/537/AM15 Lic. No. 0510393180 dated 12.02.2015

The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 11.05.2017 issued by DGFT. The case is re-listed for 26.05.2017.

Case No. M-2 NC No. 1/18 Dated 24.04.2017 (held on 05.05.2017)	M/s. Dorf-Ketal Chemicals India Pvt. Ltd., Mumbai F. No. 01/83/50/790/AM13/DES-IV RLA. No. 03/94/40/238/AM17 Lic. No. 0310805723 dated 27.06.2016

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/176/2011-CH-II dated 27.03.2012 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-3 NC No. 1/18 Dated 24.04.2017 (held on 05.05.2017)	M/s. Newage Laminators Pvt. Ltd., New Delhi F. No. 01/83/50/544/AM16/DES-IV/Pt. RLA. No. 05/23/40/584/AM15 Lic. No. 0510393495 dated 09.03.2015

The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 05.05.2017. The Committee decided to ratify the following norms as under:-

Export Item	Quantity	Import Item	Quantity
Metallized Polyester Laminated with Sack Kraft Paper in Rolls	100000 Kg	Sack Kraft Paper in Reels	71000 Kg
		Plastic Granule LDPE	17000 Kg

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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-4 NC No. 1/18 Dated 24.04.2017 (held on 05.05.2017)	M/s. Gujarat NRE Cock Ltd., Kolkata F. No. 01/83/50/842/AM12/DES-IV RLA. No. 02/24/40/175/AM12 Lic. No. 0210172551 dated 17.01.2012

The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 26.05.2017.

Case No. M-5 NC No. 1/18 Dated 24.04.2017 (held on 05.05.2017)	M/s. Nobel Alchem Pvt. Ltd., Biwani F. No. 01/83/50/258/AM15/DES-IV RLA. No. 33/24/40/01/AM15 Lic. No. 3310029813 dated 26.05.2014

The Committee considered the case as per agenda for enhancement in the quantity of import item. During the meeting on 05.05.2017. The Committee decided to maintain status quo with no enhancement in norms issued vide Meeting No.14/83 dated 03.12.2014.

Case No. M-6 NC No. 1/18 Dated 24.04.2017 (held on 05.05.2017)	M/s. BIC Auto Pvt. Ltd., New Delhi F. No. 01/83/50/231/AM14/DES-IV RLA. No. 05/23/40/73/AM14 Lic. No. 0510356373 dated 06.06.2013

The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 05.04.2017. The case is re-listed for 26.05.2017.

Case No. M-7 NC No. 1/18 Dated 24.04.2017 (held on 05.05.2017)	M/s. Atlantic Care Chemicals, Kerala F. No. 01/83/50/299/AM14/DES-IV/Pt. RLA. No. 10/24/40/21/AM14 Lic. No. 1010053953 dated 02.07.2013

The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-8 NC No. 1/18 Dated 24.04.2017 (held on 05.05.2017)	M/s. Atlantic Care Chemicals, Kerala F. No. 01/83/50/745/AM14/DES-IV/Pt. RLA. No. 10/24/40/46/AM14 Lic. No. 1010055230 dated 22.10.2013

The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-9 NC No. 1/18 Dated 24.04.2017 (held on 05.05.2017)	M/s. International Print-O-Pac Ltd., Noida F. No. 01/83/50/790/AM13/DES-IV RLA. No. 05/23/40/323/AM13 Lic. No. 0510339215 dated 20.11.2012

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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/201/2015-TSW dated 05.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-10 NC No. 1/18 Dated 24.04.2017 (held on 05.05.2017)	M/s. International Print-O-Pac Ltd., Noida F. No. 01/83/50/306/AM13/DES-IV RLA. No. 05/23/40/43/AM13 Lic. No. 0510325845 dated 25.05.2012

The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 09.05.2017 issued by Deptt. of IPP. The case is re-listed for 26.05.2017.

Case No. M-11 NC No. 1/18 Dated 24.04.2017 (held on 05.05.2017)	M/s. International Print-O-Pac Ltd., Noida F. No. 01/83/50/527/AM11/DES-IV RLA. No. 05/23/40/191/AM11 Lic. No. 0510274936 dated 13.10.2010

The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 09.05.2017 issued by Deptt. of IPP. The case is re-listed for 26.05.2017.

Case No. M-12 NC No. 1/18 Dated 24.04.2017 (held on 05.05.2017)	M/s. International Print-O-Pac Ltd., Noida F. No. 01/83/50/720/AM11/DES-IV RLA. No. 05/23/40/256/AM11 Lic. No. 0510279784 dated 20.12.2010

The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 09.05.2017 issued by Deptt. of IPP. The case is re-listed for 26.05.2017.

Case No. M-13 NC No. 1/18 Dated 24.04.2017 (held on 05.05.2017)	M/s. ITC Ltd., Secunderabad F. No. 01/83/50/303/AM15/DES-IV F. No. 01/83/50/667/AM15/DES-IV F. No. 01/83/50/216/AM16/DES-IV RLA. No. 09/24/40/663/AM14 RLA. No. 09/24/40/063/AM15 RLA No. 09/24/40/664/AM14 Lic. No. 0910059758 dt.16.04.2014 Lic. No. 0910060878 dt.22.08.2014 Lic. No.0910059869 dt.25.04.2014

The Committee considered the case as per agenda for enhancement in quantity of import item. During the meeting on 05.05.2017. The Committee decided to enhance the quantity of import item approved in Meeting No.18/83 dated 11.03.2015, 19/83 dated 26.03.2015 & 13/83 dated 06.01.2016 without any other change as under:-

Import item as per AA with quantity	Import items as per NC M. No. 19/83 dt.26.03.15 with quantity	Quantity of Import item recommended
Cationic Tapioca Starch - 0.087 MT	Cationic Tapioca Starch - 0.03350 MT	Cationic Tapioca Starch – 0.070 MT

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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-14 NC No. 1/18 Dated 24.04.2017 (held on 05.05.2017)	M/s. Nagarjuna Agrichem Ltd., Hyderabad F. No. 01/83/50/715/AM14/DES-IV RLA. No. 09/24/40/40/AM14 Lic. No. 0910057942 dated 17.10.2013

The Committee considered the case as per agenda for amendment in Unit of Measurement (UOM) in export item and description of import item Sl. No.4. During the meeting on 05.05.2017, the Committee decided to amend the UOM and description of import item approved in Meeting No.17/83 dated 25.02.2015 without any other change as under:-

Export item

Export item as per AA	UOM	Export item as per NC	UOM	Export Item recommended	UOM
Thifluzamide 240 SC (Pulsor 240 SC) Lquid	Litre	Thifluzamide 240 SC (Pulsor 240 SC) Lquid	1 Kg	Thifluzamide 240 SC (Pulsor 240 SC) Lquid	Litre

Import item

Import item as per AA	Import item as per NC	Import item required
4. Acetonitrile Liquid	4. Acetpmotroe Liquid	4. Acetonitrile Liquid

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Para 4.7 Decision(DRAFT)

MEETING NUMBER : 1/83-ALC1/2017 MEETING DATE : 24.04.2017

1	Case No.:32/4/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00084/AM17/	RLA File :05/23/040/00538/AM16/	Lic.No/Date:0510397976 18.03.2016	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 19.12.2016 issued by Deptt. of IPP. The case is re-listed for 26.05.2017.			

2	Case No.:1/1/83-ALC1/2017	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01056/AM17/	RLA File :03/95/040/00014/AM17/	Lic.No/Date:0310804977 26.05.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/41/2010-PC-II dated 12.02.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

3	Case No.:32/11/83-ALC1/2016	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00622/AM17/	RLA File :03/94/040/00264/AM17/	Lic.No/Date:0310806142 12.07.2016	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 19.12.2016 issued by Deptt. of IPP. The case is re-listed for 26.05.2017.			

4	Case No.:73/10/83-ALC1/2016	Party Name:ARCHIDPLY INDUSTRIES LTD.,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00541/AM17/	RLA File :05/23/040/00154/AM17/	Lic.No/Date:0510399203 22.07.2016	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 17.03.2017 issued by Deptt. of IPP. The case is re-listed for 26.05.2017.			

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5	Case No.:82/10/83-ALC1/2016	Party Name:ANJARIA ENVIRO TECH PVT.LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/00550/AM17/	RLA File :52/24/040/00029/AM17/	Lic.No/Date:5210041995 12.08.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 05.05.2017. The Committee decided to ratify the following norms as under:-

Export Item	Quantity	Import Item	Quantity
Copper Carbonate	2350 Kg	Copper Sulphate	3188.77 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

6	Case No.:33/12/83-ALC1/2016	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/00687/AM17/	RLA File :08/24/040/00073/AM17/	Lic.No/Date:0810138545 26.08.2016	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/420/2016-TSW dated 03.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

7	Case No.:4/12/83-ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00658/AM17/	RLA File :05/24/040/00262/AM17/	Lic.No/Date:0510399578 30.08.2016	Defer Date:26.05.2017

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 17.03.2017 issued by DGFT. The case is re-listed for 26.05.2017.

8	Case No.:18/13/83-ALC1/2016	Party Name:KALIMA GRANITES	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00730/AM17/	RLA File :04/24/040/00072/AM17/	Lic.No/Date:0410162245 02.09.2016	Defer Date:26.05.2017

Decision :The Committee considered the case as per agenda. Reply of D/L sent to Deptt. of IPP on 08.05.2017. The case is re-listed for 26.05.2017.

9	Case No.:42/13/83-ALC1/2016	Party Name:ARCHIDPLY INDUSTRIES LTD	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00754/AM17/	RLA File :05/23/040/00271/AM17/	Lic.No/Date:0510399832 23.09.2016	Defer Date:26.05.2017

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	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.01.2017 issued by Deptt. of IPP. The case is re-listed for 26.05.2017.

10	Case No.:17/13/83-ALC1/2016	Party Name:TAKASAGO INTERNATIONAL INDIA PVT. LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/00729/AM17/	RLA File :04/24/040/00110/AM17/	Lic.No/Date:0410162316 26.09.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:41/13/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00753/AM17/	RLA File :05/23/040/00311/AM17/	Lic.No/Date:0510400071 07.10.2016	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 05.01.2017. The case is re-listed for 26.05.2017.			

12	Case No.:57/13/83-ALC1/2016	Party Name:KEY LIFE SCIENCES PVT. LTD	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/00769/AM17/	RLA File :05/23/040/00274/AM17/	Lic.No/Date:0510400074 07.10.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. In addition, the firm will also give proof to RA that import and export items are not same products. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

13	Case No.:12/16/83-ALC1/2016	Party Name:LAMTUF PLASTICS LTD.,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01013/AM17/	RLA File :09/24/040/00395/AM17/	Lic.No/Date:0910064281 20.10.2016	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 26.05.2017.			

14	Case No.:119/13/83-ALC1/2016	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved

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	HQ File :01/83/050/00831/AM17/	RLA File :03/94/040/00669/AM17/	Lic.No/Date:0310808694 25.10.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/13/2016-TSW dated 02.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:64/13/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00776/AM17/	RLA File :05/23/040/00347/AM17/	Lic.No/Date:0510400283 26.10.2016	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 05.01.2017. The case is re-listed for 26.05.2017.			

16	Case No.:43/13/83-ALC1/2016	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00755/AM17/	RLA File :05/23/040/00357/AM17/	Lic.No/Date:0510400324 28.10.2016	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 05.01.2017. The case is re-listed for 26.05.2017.			

17	Case No.:39/16/83-ALC1/2016	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01040/AM17/	RLA File :09/24/040/00378/AM17/	Lic.No/Date:0910064329 31.10.2016	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 26.05.2017.			

18	Case No.:13/16/83-ALC1/2016	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01014/AM17/	RLA File :09/24/040/00377/AM17/	Lic.No/Date:0910064384 15.11.2016	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 26.05.2017.			

19	Case No.:7/15/83-ALC1/2016	Party Name:ACRYSIL LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00924/AM17/	RLA File :03/94/040/00697/AM17/	Lic.No/Date:0310809270 23.11.2016	Defer Date:26.05.2017

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	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 20.03.2017. The case is re-listed for 26.05.2017.			
20	Case No.:9/15/83-ALC1/2016	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00926/AM17/	RLA File :03/95/040/00637/AM17/	Lic.No/Date:0310809360 28.11.2016	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 26.05.2017.			

21	Case No.:14/16/83-ALC1/2016	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01015/AM17/	RLA File :09/24/040/00361/AM17/	Lic.No/Date:0910064422 30.11.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/179/2017-TSW dated 01.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

22	Case No.:30/14/83-ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00874/AM17/	RLA File :05/24/040/00430/AM17/	Lic.No/Date:0510400620 06.12.2016	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 17.03.2017 issued by DGFT. The case is re-listed for 26.05.2017.			

23	Case No.:72/14/83-ALC1/2016	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00916/AM17/	RLA File :03/94/040/00747/AM17/	Lic.No/Date:0310809636 06.12.2016	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 20.02.2017 issued by DGFT. Subsequent reminder dated 11.05.2017. The case is re-listed for 26.05.2017.			

24	Case No.:64/14/83-ALC1/2016	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/00908/AM17/	RLA File :05/23/040/00371/AM17/	Lic.No/Date:0510400678 08.12.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written			

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	recommendation of Deptt. of IPP vide their U.O. No.7/81/2015-TSW dated 28.04.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

25	Case No.:84/15/83-ALC1/2016	Party Name:INFINITY SECURITY PAPERS LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01001/AM17/	RLA File :09/24/040/00450/AM17/	Lic.No/Date:0910064469 09.12.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/132/2017-TSW dated 03.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

26	Case No.:80/15/83-ALC1/2016	Party Name:CROWN LAMINATES PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/00997/AM17/	RLA File :08/24/040/00168/AM17/	Lic.No/Date:0810139285 14.12.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/131/2017-TSW dated 03.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

27	Case No.:81/15/83-ALC1/2016	Party Name:CROWN LAMINATES PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/00998/AM17/	RLA File :08/24/040/00157/AM17/	Lic.No/Date:0810139286 14.12.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/131/2017-TSW dated 03.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

28	Case No.:31/15/83-ALC1/2016	Party Name:ARCHIDPLY INDUSTRIES LTD	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/00948/AM17/	RLA File :05/23/040/00440/AM17/	Lic.No/Date:0510400827 16.12.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written			

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	recommendation of Deptt. of IPP vide their U.O. No.7/15/2017-TSW dated 03.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

29	Case No.:28/1/83-ALC1/2017	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01083/AM17/	RLA File :08/24/040/00332/AM17/	Lic.No/Date:0810139319 16.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:12/1/83-ALC1/2017	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01067/AM17/	RLA File :03/94/040/00868/AM17/	Lic.No/Date:0310810015 21.12.2016	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/79/2017-TSW dated 26.04.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:18/15/83-ALC1/2016	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00935/AM17/	RLA File :05/24/040/00449/AM17/	Lic.No/Date:0510400941 26.12.2016	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to call for comments from Spice Board. O. M. issued 05.04.2017. Subsequent reminder dated 15.05.2017. The case is re-listed for 26.05.2017.			

32	Case No.:55/15/83-ALC1/2016	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/00972/AM17/	RLA File :06/24/040/00028/AM17/	Lic.No/Date:0610038516 26.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption			

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	purposes. Firm to mention the chemical name/chemical composition of export item in the shipping bill. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

33	Case No.:13/1/83-ALC1/2017	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01068/AM17/	RLA File :03/94/040/00885/AM17/	Lic.No/Date:0310810130 27.12.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/79/2017-TSW dated 26.04.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

34	Case No.:21/15/83-ALC1/2016	Party Name:KEF INFRASTRUCTURE INDIA PVT LTD	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00938/AM17/	RLA File :07/24/040/00269/AM17/	Lic.No/Date:0710110859 28.12.2016	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 26.05.2017.			

35	Case No.:11/1/83-ALC1/2017	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01066/AM17/	RLA File :03/94/040/00892/AM17/	Lic.No/Date:0310810174 28.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:16/1/83-ALC1/2017	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01071/AM17/	RLA File :03/94/040/00790/AM17/	Lic.No/Date:0310810152 28.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision.			

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	Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37	Case No.:14/1/83-ALC1/2017	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01069/AM17/	RLA File :03/94/040/00696/AM17/	Lic.No/Date:0310810190 29.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:15/1/83-ALC1/2017	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01070/AM17/	RLA File :03/94/040/00695/AM17/	Lic.No/Date:0310810192 29.12.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:24/1/83-ALC1/2017	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01079/AM17/	RLA File :15/24/040/00012/AM17/	Lic.No/Date:1510022121 29.12.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 05.05.2017. The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Colour Master Batch Containing – LLDPE Min. of 20 MT Titanium Dioxide commercial grade Min. of 25 MT Anti Oxidant Min. of 2.5 MT	50 MT	Polyethylene LLDPE (Linear Low Density Polyethylene)	20.600 MT
		Titanium Dioxide Commercial Grade	25.750 MT
		Anti Oxidant	2.575 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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40	Case No.:4/1/83-ALC1/2017	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01059/AM17/	RLA File :03/94/040/00808/AM17/	Lic.No/Date:0310810232 02.01.2017	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. Firm to mention the composition of the chemical item & chemical name of export product. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:10/1/83-ALC1/2017	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01065/AM17/	RLA File :03/94/040/00888/AM17/	Lic.No/Date:0310810249 02.01.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/77/2017-TSW dated 01.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

42	Case No.:17/1/83-ALC1/2017	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01072/AM17/	RLA File :03/94/040/00876/AM17/	Lic.No/Date:0310810233 02.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:50/16/83-ALC1/2016	Party Name:ARVIND PD COMPOSITES PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01051/AM17/	RLA File :08/24/040/00380/AM17/	Lic.No/Date:0810139444 03.01.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/74/2017-TSW dated 03.04.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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44	Case No.:3/1/83-ALC1/2017	Party Name:EVONIK CATALYSTS INDIA PRIVATE LIMITED.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01058/AM17/	RLA File :03/94/040/00806/AM17/	Lic.No/Date:0310810262 03.01.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 11.05.2017 issued by DGFT. The case is re-listed for 26.05.2017.			

45	Case No.:5/1/83-ALC1/2017	Party Name:JYOTI CERAMIC INDUSTRIES PVT. LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01060/AM17/	RLA File :03/94/040/00860/AM17/	Lic.No/Date:0310810316 04.01.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 08.05.2017. The case is re-listed for 26.05.2017.			

46	Case No.:30/15/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/00947/AM17/	RLA File :05/23/040/00473/AM17/	Lic.No/Date:0510401146 05.01.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/12/2017-TSW dated 02.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:60/15/83-ALC1/2016	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/00977/AM17/	RLA File :03/95/040/00710/AM17/	Lic.No/Date:0310810347 05.01.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/32/2017-TSW dated 06.04.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:66/15/83-ALC1/2016	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/00983/AM17/	RLA File :03/95/040/00709/AM17/	Lic.No/Date:0310810346 05.01.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and discussed the request of the			

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firm for fixation of norms. During the meeting on 05.05.2017. The Committee decided to ratify the following norms as under:-

Export Item	Quantity	Import Item	Quantity
Self Adhesive Paper (160 GSM +/- 10%)	4000000 Sq. Meter	Thermal Transfer Ultra Paper (80 GSM +/- 10%)	4160000 Sq. Meter
		Adhesive (100% Solid) Rubber Based Hot melt)	96000 Kg
		Glassine Paper (60 GSM +/- 10%)	4160000 Sq. Meter

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

49	Case No.:6/1/83-ALC1/2017	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01061/AM17/	RLA File :03/94/040/00901/AM17/	Lic.No/Date:0310810344 05.01.2017	Defer Date:

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

50	Case No.:61/15/83-ALC1/2016	Party Name:OMSAI PRINTS	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/00978/AM17/	RLA File :03/95/040/00782/AM17/	Lic.No/Date:0310810453 11.01.2017	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/18/2017-TSW dated 01.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51	Case No.:40/16/83-ALC1/2016	Party Name:SALASAR LAMINATES LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01041/AM17/	RLA File :08/24/040/00231/AM17/	Lic.No/Date:0810139517 11.01.2017	Defer Date:26.05.2017

Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 26.05.2017.

52	Case No.:42/16/83-	Party Name:SALASAR	Meet No/Date:1/83-	Status:Case

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	ALC1/2016	LAMINATES LIMITED	ALC1/2017 24.04.2017	Deferred
	HQ File :01/83/050/01043/AM17/	RLA File :08/24/040/00198/AM17/	Lic.No/Date:0810139518 11.01.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 26.05.2017.			

53	Case No.:4/16/83-ALC1/2016	Party Name:ARCIL CATALYST PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01005/AM17/	RLA File :34/24/040/00290/AM17/	Lic.No/Date:3410042831 12.01.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 05.05.2017. The Committee decided to ratify the following norms as under:- Export Item: GSOL- 4301 (Aluminium Chloride Anhydrous) — Quantity: 202 MT Import Item: Aluminium Ingot — Quantity: 42.9 MT RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

54	Case No.:46/16/83-ALC1/2016	Party Name:KRISHNA DECOR PVT.LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01047/AM17/	RLA File :08/24/040/00276/AM16/	Lic.No/Date:0810139536 12.01.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 26.05.2017.			

55	Case No.:7/1/83-ALC1/2017	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01062/AM17/	RLA File :03/94/040/00902/AM17/	Lic.No/Date:0310810492 12.01.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.:25/1/83-ALC1/2017	Party Name:SERVO PLASTICS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01080/AM17/	RLA File :02/24/040/00208/AM17/	Lic.No/Date:0210207248 12.01.2017	Defer Date:

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	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

57	Case No.:47/16/83-ALC1/2016	Party Name:NATURE PULSE BOTANICALS PVT. LTD.,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01048/AM17/	RLA File :08/24/040/00422/AM17/	Lic.No/Date:0810139541 13.01.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 26.05.2017.			

58	Case No.:8/1/83-ALC1/2017	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01063/AM17/	RLA File :03/94/040/00936/AM17/	Lic.No/Date:0310810512 13.01.2017	Defer Date:

Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 05.05.2017. The Committee decided to ratify the following norms as under:-

Export Item	Quantity	Import Item	Quantity
Release Paper 65 GSM +/-10%	100 MT	Calendared Bleach Kraft Paper 65 GSM +/- 10%	104 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

59	Case No.:9/1/83-ALC1/2017	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01064/AM17/	RLA File :03/94/040/00935/AM17/	Lic.No/Date:0310810511 13.01.2017	Defer Date:

Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 05.05.2017. The Committee decided to ratify the following norms as under:-

Export Item	Quantity	Import Item	Quantity
Release Paper 65 GSM +/-5%	50 MT	Clay Coated Paper 65 GSM +/-5%	52 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

60	Case No.:15/16/83-ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01016/AM17/	RLA File :05/24/040/00525/AM17/	Lic.No/Date:0510401309 16.01.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration			

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	of the case for wants of information from the firm. D/L dated 17.03.2017 issued by DGFT. The case is re-listed for 26.05.2017.

61	Case No.:16/16/83-ALC1/2016	Party Name:TRIPLE999 RETAIL PVT. LTD.,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01017/AM17/	RLA File :05/24/040/00457/AM17/	Lic.No/Date:0510401308 16.01.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:26/1/83-ALC1/2017	Party Name:TRAFIGURA INDIA PVT. LTD	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Rejected
	HQ File :01/83/050/01081/AM17/	RLA File :03/95/040/00350/AM17/	Lic.No/Date:0310810605 18.01.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to reject the case as the firm submitted wrong information about the net content of import item in the export product.			

63	Case No.:20/16/83-ALC1/2016	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01021/AM17/	RLA File :22/24/040/00095/AM17/	Lic.No/Date:2210015634 19.01.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 26.05.2017.			

64	Case No.:22/1/83-ALC1/2017	Party Name:GEE GEE KAY PRIVATE LIMITED,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01077/AM17/	RLA File :35/24/040/00047/AM17/	Lic.No/Date:3510045097 19.01.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 26.05..2017.			

65	Case No.:75/15/83-ALC1/2016	Party Name:SIDDHI DECOR PVT.LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/00992/AM17/	RLA File :08/24/040/00390/AM17/	Lic.No/Date:0810139599 25.01.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 02.03.2017. The case is re-listed for 26.05.2017.			

66	Case No.:69/15/83-	Party Name:TRAFIGURA	Meet No/Date:1/83-	Status:Case

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
नई दिल्ली / New Delhi

	ALC1/2016	INDIA PVT. LTD	ALC1/2017 24.04.2017	Rejected
	HQ File :01/83/050/00986/AM17/	RLA File :03/95/040/00834/AM17/	Lic.No/Date:0310810795 27.01.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm given wrong information about the net content of import item in export item.			

67	Case No.:42/1/83-ALC1/2017	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01097/AM17/	RLA File :05/23/040/00510/AM17/	Lic.No/Date:0510401418 31.01.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 26.05.2017.			

68	Case No.:30/16/83-ALC1/2016	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01031/AM17/	RLA File :05/24/040/00545/AM17/	Lic.No/Date:0510401475 02.02.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/178/2017-TSW dated 02.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

69	Case No.:31/16/83-ALC1/2016	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01032/AM17/	RLA File :05/24/040/00544/AM17/	Lic.No/Date:0510401455 02.02.2017	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/178/2017-TSW dated 02.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

70	Case No.:22/16/83-ALC1/2016	Party Name:HIMADRI SPECIALITY CHEMICAL LTD	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01023/AM17/	RLA File :02/24/040/00227/AM17/	Lic.No/Date:0210207328 03.02.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 26.05.2017.			

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71	Case No.:43/1/83-ALC1/2017	Party Name:POLYLINK POLYMERS (INDIA) LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01098/AM17/	RLA File :08/24/040/00448/AM17/	Lic.No/Date:0810139666 06.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.:18/16/83-ALC1/2016	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01019/AM17/	RLA File :05/24/040/00487/AM17/	Lic.No/Date:0510401592 09.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

73	Case No.:33/16/83-ALC1/2016	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01034/AM17/	RLA File :05/24/040/00546/AM17/	Lic.No/Date:0510401590 09.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

74	Case No.:27/1/83-ALC1/2017	Party Name:ATUL LIMITED,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01082/AM17/	RLA File :08/24/040/00440/AM17/	Lic.No/Date:0810139692 09.02.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 08.05.2017. The case is re-listed for 26.05.2017.			

75	Case No.:32/16/83-ALC1/2016	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510401603	Defer

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	:01/83/050/01033/AM17/	:05/24/040/00580/AM17/	13.02.2017	Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 26.05.2017.			

76	Case No.:30/1/83-ALC1/2017	Party Name:SUYASH AYURVEDA	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Rejected
	HQ File :01/83/050/01085/AM17/	RLA File :52/24/040/00080/AM17/	Lic.No/Date:5210042178 13.02.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as it would be difficult to establish nexus between import and export items in this case. Firm may request Drawback Directorate for fixation of Brand Rate of Drawback in this case.			

77	Case No.:33/1/83-ALC1/2017	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01088/AM17/	RLA File :05/23/040/00504/AM17/	Lic.No/Date:0510401632 14.02.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 26.05.2017.			

78	Case No.:34/1/83-ALC1/2017	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01089/AM17/	RLA File :05/23/040/00535/AM17/	Lic.No/Date:0510401625 14.02.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 26.05.2017.			

79	Case No.:35/1/83-ALC1/2017	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01090/AM17/	RLA File :05/23/040/00533/AM17/	Lic.No/Date:0510401627 14.02.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 26.05.2017.			

80	Case No.:41/1/83-ALC1/2017	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01096/AM17/	RLA File :05/23/040/00538/AM17/	Lic.No/Date:0510401629 14.02.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			

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	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

81	Case No.:18/1/83-ALC1/2017	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01073/AM17/	RLA File :07/24/040/00361/AM17/	Lic.No/Date:0710111142 17.02.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/223/2017-TSW dated 02.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

82	Case No.:21/1/83-ALC1/2017	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01076/AM17/	RLA File :02/24/040/00181/AM17/	Lic.No/Date:0210207367 17.02.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 26.05.2017.			

83	Case No.:2/1/83-ALC1/2017	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01057/AM17/	RLA File :02/24/040/00234/AM17/	Lic.No/Date:0210207376 20.02.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 26.05.2017.			

84	Case No.:29/1/83-ALC1/2017	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01084/AM17/	RLA File :30/24/040/00033/AM17/	Lic.No/Date:3010103955 21.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

85	Case No.:20/1/83-ALC1/2017	Party Name:KRISHI RASAYAN EXPORTS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved

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	HQ File :01/83/050/01075/AM17/	RLA File :02/24/040/00238/AM17/	Lic.No/Date:0210207392 22.02.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on calculation and formulation given by the Central Insecticides Board (CIB) and earlier decision dated 11.05.2011, committee decided to ratify the norms as applied for by the firm.			

86	Case No.:38/1/83-ALC1/2017	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01093/AM17/	RLA File :08/24/040/00267/AM17/	Lic.No/Date:0810139771 22.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

87	Case No.:40/1/83-ALC1/2017	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01095/AM17/	RLA File :08/24/040/00478/AM17/	Lic.No/Date:0810139762 22.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

88	Case No.:31/1/83-ALC1/2017	Party Name:GSC, GLASS LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01086/AM17/	RLA File :05/23/040/00528/AM17/	Lic.No/Date:0510401778 23.02.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/17/2017-TSW dated 26.04.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.:32/1/83-ALC1/2017	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01087/AM17/	RLA File :05/23/040/00545/AM17/	Lic.No/Date:0510401772 23.02.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The			

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	case is re-listed for 26.05.2017.

90	Case No.:36/1/83-ALC1/2017	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01091/AM17/	RLA File :08/24/040/00266/AM17/	Lic.No/Date:0810139778 23.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91	Case No.:37/1/83-ALC1/2017	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01092/AM17/	RLA File :08/24/040/00226/AM17/	Lic.No/Date:0810139777 23.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.:39/1/83-ALC1/2017	Party Name:NU-CORK PRODUCTS(P) LTD.	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01094/AM17/	RLA File :05/24/040/00571/AM17/	Lic.No/Date:0510401779 23.02.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

93	Case No.:23/1/83-ALC1/2017	Party Name:BHARATHI CARTONS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01078/AM17/	RLA File :35/24/040/00057/AM17/	Lic.No/Date:3510045127 28.02.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/136/2014-TSW dated 14.03.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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94	Case No.:46/1/83-ALC1/2017	Party Name:PI INDUSTRIES LTD	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01101/AM17/	RLA File :13/24/040/00057/AM17/	Lic.No/Date:1310048573 28.02.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.15022/6/2010-50-CH-II dated 19.04.2011 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95	Case No.:19/1/83-ALC1/2017	Party Name:KRISHI RASAYAN EXPORTS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01074/AM17/	RLA File :02/24/040/00244/AM17/	Lic.No/Date:0210207423 01.03.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and based on calculation and formulation given by the Central Insecticides Board (CIB) and earlier decision dated 11.05.2011, committee decided to ratify the norms as applied for by the firm.			

96	Case No.:44/1/83-ALC1/2017	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01099/AM17/	RLA File :08/24/040/00385/AM17/	Lic.No/Date:0810139862 10.03.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

97	Case No.:45/1/83-ALC1/2017	Party Name:INDIAN OXIDES AND CHEMICALS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Deferred
	HQ File :01/83/050/01100/AM17/	RLA File :31/83/040/00156/AM17/	Lic.No/Date:3110066620 10.03.2017	Defer Date:26.05.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 26.05.2017.			

98	Case No.:47/1/83-ALC1/2017	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01102/AM17/	RLA File :03/94/040/00895/AM17/	Lic.No/Date:0310812120 25.03.2017	Defer Date:

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	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

99	Case No.:48/1/83-ALC1/2017	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:1/83-ALC1/2017 24.04.2017	Status:Case Approved
	HQ File :01/83/050/01103/AM17/	RLA File :03/94/040/01101/AM17/	Lic.No/Date:0310812209 29.03.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date:15.05.2017 k k mushahary
Place:New Delhi Asst. Director General of Foreign Trade

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Government of India
Ministry of Chemicals &Fertilizers
Deptt. of Chemicals & Petrochemicals

M-2

Sub: Application from M/s Dorf Ketal Chemicals for issuance of licence.

M/s. Dorf Ketal Chemicals (I) Pvt. Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of Chemical – Fuel Additive/ Extreme Pressure/ Antiwear (Trade Name: PX 3846 / MCP 1093).

Their application has been examined. The party has furnished details of manufacturing process. Based on details of manufacturing process furnished by them, this Department recommends following norms for the present licence application:

AA. No.- 0310805723 dt. 27.06.2016

Item of export	Qty	Item of import	Qty.
Chemical – Fuel Additive/ Extreme Pressure/ Antiwear (Trade Name: PX 3846 / MCP 1093)	1 kg	Primene 81 R	0.550 kg

(Jasbir Singh)
Consultant

Sh. G. Saravanan, FTDO, Office of DGFT, Udyog Bhawan, New Delhi
Department of C&PC UO No. 14010 / 176 /2011 –Ch. II dated 27.3.2012

5/5/17

M-9

No.7/201/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Multicolor printed laminated hardbound books/ printed diaries/ note books etc. - M/s International Print-O-Pac Ltd.

Ref : DGFT UO. No.01/83/50/790/AM-13/DES-4/01 dated 5.4.2017

Licence No. 0510339215 dated 20-11-2012

The case has been examined and taking cue from SION A1569 for Export Item No.1&2, SION A1579 for Export Item No.3 and SION A1554 for Export Item No.4 and information furnished by the firm, the following norm is recommended :-

Export Item No.1: Printed Diaries / Note Books with PVC Coated paper/ Covering Material Quantity : 900000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM±10% in GSM	1.126 Kg / Kg content contained in the export product or applied quantity whichever is less of relevant GSM
2	Book Binding Board	1.10 Kg/ Kg content contained in the export product or applied quantity whichever is less of relevant GSM
3	PVC Coated paper / Covering Material	1.05 Kg/ Kg content contained in the export product
4	Printing Ink	Total 1 gms/kg of export product
5	Gum / Glue	1 kg / 100 kg of paper used
6	Graphic Art Film / PS Aluminium Plate (Lithographic/ Thermal)	Limited to 2% of FOB value of export or applied quantity whichever is less

Note: *Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.*

Export Item No.2: Multicolor Printed Varnished Calendars with or without wireo & Hanger Quantity : 900000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM±10% in GSM	1.02 Kg/ Kg content contained in the export product or applied quantity whichever is less of relevant GSM

2	Paper Board Coated/ Uncoated 200-400 GSM ±10% in GSM	1.05 Kg/ Kg content contained in the export product or applied quantity whichever is less of relevant GSM
3	Book Binding Board	1.10 Kg/ Kg content contained in the export product of relevant GSM
4	Wire-O	Net to net
5	Hanger (Wire Formed)	Net to net
6	U V Varnish (Clear Coat)	2100 kg
7	Printing Ink	Up to 1% of FOB value of export or applied quantity whichever is less
8	Graphic Art Film / PS Aluminium Plate (Lithographic/ Thermal)	Not allowed as the same has not been given in SION A 1554

Note: *Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.*

Export Item No.3: Multicolor Printed Laminated Hardbound Books
Quantity: 150000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM±10% in GSM	1.12 Kg/ Kg content contained in the export product or applied quantity whichever is less of relevant GSM
2	Book Binding Board (0.8 mm to 3.0 mm)	1.10 Kg/ Kg content contained in the export product or applied quantity whichever is less of relevant GSM
3	BOPP Lamination Film	1.05 kg / kg content contained in export product
4	U V Varnish	Not allowed as import content has not been given.
5	Printing Ink	Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
6	Gum / Glue	1 kg / 100 kg of paper used
7	Graphic Art Film / PS Aluminium Plate (Lithographic/ Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less

Note: *Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.*

Export Item No.4 : Multicolor Printed Softcover Laminated Books
Quantity : 150000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM±10% in GSM	1.12 Kg/ Kg content contained in the export product or applied quantity whichever is less of

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		relevant GSM
2	Paper Board Coated/ Uncoated 200-400 GSM ±10% in GSM	1.15 Kg/ Kg content contained in the export product or applied quantity whichever is less of relevant GSM
3	BOPP Lamination Film	1.05 kg / kg content contained in export product
4	U V Varnish	Not allowed as import content has not been given.
5	Printing Ink	Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
6	Gum / Glue	1 kg / 100 kg of paper used
7	Graphic Art Film / PS Aluminium Plate (Lithographic/ Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less

Note: *Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.*

ii) Subject to approval of TA(B)

(NAND LAL)
Consultant
05-05-2017

DGFT (NC)

5/5/2017

F. No. 46011/41/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals
*****

Shastri Bhawan, New Delhi-110 001
Dated, the 12th February, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Panama Petrochem Ltd. for the import of raw material against the export of Pan Oil TS/SH 150/Spindle Oil. (Advance Authorisation No. ~~0310756129~~ ~~dated~~ ~~30.10.2013~~). 0310804977 dt. 26.05.2016

The undersigned is directed to refer to DGFT U.O. No. 01/83/50/684/AM14/DES-4/730 dated 10.01.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
PAN OIL TS / SH 150 / SPINDLE OIL	1 kg

Raw-material recommended to be Imported	Quantity
BASE OIL	1.01 kg

This issue with the approval of competent authority.

(Dharam Vir)
Section Officer
Tele:- 2338 2575

Sh. Daya Shanker,
Sr. DGFT, DES (IV),
O/o DGFT, Udyog Bhawan
New Delhi- 110001

1/6

No.7/420/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization no. 0810138545 Dated- 26-08-2016 for the export of Double Side Decorative laminates with Barrier Paper- M/s Heritage Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/687/AM-17/DES-IV/ dated 27.10.2016

Taking cue from H-68 and the cases approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1	Double Side Decorative Laminates with Barrier Paper, size 1220 x 2440 mm, thickness 2.00 mm sheets as per the application	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less.
2.	Base Paper	0.214 kg or applied quantity whichever is less.
3.	Barrier Paper	0.172 kg or applied quantity whichever is less.
4.	Tissue Paper	0.027 kg or applied quantity whichever is less.
5.	Phenol	3.52 kg or applied quantity whichever is less.
6.	Melamine	0.362 kg or applied quantity whichever is less.
7.	Methanol	3.85 kg or applied quantity whichever is less.
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less.

Note:

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5%. Entitlement is to be calculated for thickness 2.0 MM as per point no. 2 and 3.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: **A x B/C** where **A**=*Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%*,**B**=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, **C** = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
4. Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

(NAND LAL)
Consultant
03-05-2017

DGFT(NC)

5/5/2017

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F. No. 7/13/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance Licence authorization no. 0310808694 dated 25.10.2016 for the export of Solar Glass Tempered (AR Coated) - M/s. Gujarat Borosil Limited.

Ref : DGFT UO. No.01/83/050/831/AM-17/DES-IV/238 Dated 6.1.2017

The case has been examined and based on Central Excise data provided by the firm, the following norms are recommended :-

Export product : **Solar Glass Tempered (AR Coated)**

Quantity : **3000 MT.**

Import Items :

Sl. No.	Item Description	Quantity recommended per MT of production
1	Soda Ash (Dense)	0.22758 MT
2	Lime stone powder	0.14114 MT
3	Anti reflective Coating Liquid	0.00082 MT
4	Sodium Antimonite	0.00594 MT
5	Pine wood	As per Packaging Policy

(NAND LAL)
Consultant
02.05.2017

DGFT (NC)

5/5/2017

01/21

F. No. 7/179/2017/TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Prepared Opacifier Opazon 5 Micron Zirconium Silicate Based Opacifier / Opazon 325 Mesh Zircon Flour Based Opacifier- M/s. Sukaso Ceracolours (P) Ltd.

Ref : DGFT UO. No.01/83/50/015/AM-17/DES-IV/302 Dated 27.03.2017
Advance Authorization No. 0910064422 dated 30-11-2016

The item of export is prepared Opacifier Opazon 5 Micron Zirconium Silicate Based Opacifier. This export item is used for manufacture of ' Ceramic Glaze Frit' which is one of the constituents in ceramic tiles and other product. It is mainly consisting of Zirconium sand alongwith clay/silica etc.

Based on production, consumption data following norms are recommended :-

Export Item : Prepared Opacifier Opazon 5 Micron Zirconium Silicate Based Opacifier / Opazon 325 Mesh Zircon Flour Based Opacifier

Quantity : 500 MT

Import Item :

Sl. No.	**Item Description**	**Qty recommended**
1.	Zircon Sand	472.5 MT

(NAND LAL)
Consultant
1-05-2017

DGFT (NC-IV)

5/5/2017

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No.7/81/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Multicolor/ single printed laminated hardbound books/ printed diaries/ note books etc. - M/s International Print-O-Pac Ltd.

Ref : DGFT UO. No.01/83/50/908/AM-17/DES-4 **/257**
Advance Authorization No. 0510400678 dated 8-12-2016

The case has been examined and taking cue from SION A1569 for Export Item No.1&2, SION A1579 for Export Item No.3 and SION A1554 for Export Item No.4 and information furnished by the firm, the following norm is recommended :-

Export Item No.1: Multicolor Printed Laminated Hardbound Books
Quantity: 2,70,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated of relevant GSM	1.12 Kg/ Kg content contained in the export product or applied quantity whichever is less
3	Book Binding Board of relevant GSM	1.10 Kg/ Kg content contained in the export product or applied quantity whichever is less of relevant GSM
7	U V Varnish	Not allowed as import content has not been given.
8	Printing Ink	Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
10	Presensitised Positive Offset Aluminium Plate (Lithographic/ Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less

Note: i) *Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.*
ii) GSM of import of paper / board should match with export item.

Export Item No.2 : Multicolor Printed Laminated Softcover Books
Quantity : 2,60,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated of relevant GSM	1.12 Kg/ Kg content contained in the export product or applied quantity whichever is less
2	Paper Board of relevant GSM	1.15 Kg/ Kg content contained in the export product or applied quantity whichever is less of relevant GSM
7	U V Varnish	Not allowed as import content has not been given.
8	Printing Ink	Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less

9	Rubber Blankets of relevant thickness	Net to net
10	Presensitised Positive Offset Aluminium Plate (Lithographic/ Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less

Note: *Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.*
ii) GSM of import of paper / board should match with export item.

Export Item No.3: Printed Diaries / Note Books with PVC Coated paper/ Covering Material
Quantity : 3,20,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated of relevant GSM	1.12 Kg/ Kg content contained in the export product or applied quantity whichever is less
2	Paper Board of relevant GSM	1.15 Kg/ Kg content contained in the export product or applied quantity whichever is less of relevant GSM
3	Book Binding Board of relevant GSM	1.10 Kg/ Kg content contained in the export product or applied quantity whichever is less of relevant GSM
4	PVC Coated paper / Covering Material	1.05 Kg/ Kg content contained in the export product
7	U V Varnish	Not allowed as import content has not been given.
8	Printing Ink (relevant)	1 gm/kg of export product
9	Rubber Blankets of relevant thickness	Net to net
10	Presensitised Positive Offset Aluminium Plate (Lithographic/ Thermal)	Limited to 2% of FOB value of export or applied quantity whichever is less

Note: i) *Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.*
ii) GSM of import of paper / board should match with export item.

Export Item No.4: Multicolor Printed Varnished Calendars with or without wireo & Hanger

Quantity : 2,60,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated of relevant GSM	1.02 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
2	Paper Board of relevant GSM	1.05 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
3	Book Binding Board of relevant GSM	1.10 Kg/ Kg content in the export product of relevant GSM

5	Twin Ring Wire	Net to net
6	Calendar Hanger (Relevant)	Net to net
7	U V Varnish	2100 kg
8	Printing Ink	Up to 1% of FOB value of export or applied quantity whichever is less
10	Presensitised Positive Offset Aluminium Plate (Lithographic/ Thermal)	Not allowed as the same has not been given in SION A 1554

Note: *Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.*

ii) GSM of import of paper / board should match with export item.

(NAND LAL)
Consultant
28-04-2017

DES-IV

No.7/132/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Coated & Gummed paper with UV Fibers 100 GSM - M/s. Infinity Security Papers Ltd.

Ref : DGFT UO. No.01/83/50/1001/AM-17/DES-IV-282 Dated 2.3.2017

Advance Authorization No. 0910064469 dated 09-12-2016

In this case, the firm has claimed 2% wastage of paper for manufacture of Coated & Gummed paper with UV Fibers 100 GSM. The firm will import paper and used indigenous material, calcium carbonate and PVA adhesive for manufacture of end product. Based on information submitted by the firm, the following norm is recommended :-

Export Item : Coated & Gummed paper with UV Fibers 100 GSM

Quantity : 1 Sq. Meter

Import Item :

Sl. No.	Item Description	Qty recommended
1.	Paper 72 GSM	1.02 kg/kg content contained in export product

(NAND LAL)
Consultant
03-05-2017

DGFT (NC)

F. No. 7/131/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : **Advance authorization No.0810139285 dated 14-12-2016 for the export of Double Side Decorative Laminated Sheets with Barrier Paper Thickness 1.8 – M/s. Crown Laminates Ltd.**

Ref : DGFT UO. No.01/83/050/997/AM-17/DES-IV/284 Dated 2.3.2017

Taking cue from SION H-68, following norms are recommended :-

H68	**Double Side Decorative Laminates with Barrier Paper of thickness 1.8 MM**	**1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%**	1	Kraft Paper	9.15 kg
			2	Base Paper	0.214 kg
			3	Barrier Paper	0.172 kg
			4	Tissue Paper	0.027 kg
			5	Phenol	3.52 kg
			6	Melamine	0.362 kg
			7	Methanol	3.85 kg
			8	B.O.P.P. Film	0.01 kg

Note:1.The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% . Entitlement is to be calculated for thickness 1.8 MM as per point no. 2.5
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Para formaldehyde/Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: AxB/C where A=Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%B=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported. C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

(NAND LAL)
Consultant
03.05.2017

DGFT (NC-IV)

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F. No. 7/131/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : **Advance authorization No.0810139286 dated 14-12-2016 for the export of Double Side Decorative Laminated Sheets with Barrier Paper Thickness 1.6 MM and 1.8 MM – M/s. Crown Laminates Ltd.**

Ref : DGFT UO. No.01/83/050/998/AM-17/DES-IV/293 Dated 2.3.2017

Taking cue from SION H-68, following norms are recommended :-

H68	**Double Side Decorative Laminates with Barrier Paper of thickness 1.6 MM and 1.8 MM**	**1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%**	1	Kraft Paper	9.15 kg
			2	Base Paper	0.214 kg
			3	Barrier Paper	0.172 kg
			4	Tissue Paper	0.027 kg
			5	Phenol	3.52 kg
			6	Melamine	0.362 kg
			7	Methanol	3.85 kg
			8	B.O.P.P. Film	0.01 kg

Note:1.The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% . Entitlement is to be calculated for thickness 1.6 MM and 1.8 MM as per point no. 2 & 3 .
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Para formaldehyde/Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: AxB/C where A=Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%B=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported. C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

(NAND LAL)
Consultant
03.05.2017

DGFT (NC-IV)

F. No. 7/15/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : **Advance authorization No.0510400827 dated 16-12-2016 for the export of Double Side Decorative Laminated Sheets with Barrier Paper Thickness 1.6 to 2.4 mm (1 sq. mtrs x 1.00 mm thickness of 1.45 kg +/- 2.5%) – Archidply Industries Ltd.**

Ref : DGFT UO. No.01/83/050/948/AM-17/DES-IV/288 Dated 2.3.2017

Taking cue from SION H-68, following norms are recommended :-

H68	**Double Side Decorative Laminates with Barrier Paper 1.6 to 2.4 mm (1 sq. mtrs x 1.00 mm thickness of 1.45 kg +/- 2.5%)**	**1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%**	1	Kraft Paper	9.15 kg
			2	Base Paper	0.214 kg
			3	Barrier Paper	0.172 kg
			4	Tissue Paper	0.027 kg
			5	Phenol	3.52 kg
			6	Melamine	0.362 kg
			7	Methanol	3.85 kg
			8	B.O.P.P. Film	0.01 kg

Note:1.The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.6 mm to 2.4 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Para formaldehyde/Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: AxB/C where A=Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%B=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported. C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

(NAND LAL)
Consultant
03.05.2017

DGFT (NC-IV)

1/30

File No.7/79/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Release Paper - M/s Globus International Coaters Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/1067/AM-17/DES-IV/ 8 dated 17.04.2017
Advance Authorization No. : 0310810130 dated 27-12-2016

Taking cue from A 2866, the following norms are recommended:-

Export Item : Release Paper 60 GSM ±10%

Quantity : 1 MT

Import Items : Relevant Glassine Paper 60 GSM±10%
Quantity : 1.04 MT

(NAND LAL)
Consultant
26-4-2017

DGFT-IV

1/33

File No.7/79/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Release Paper - M/s Globus International Coaters Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/1068/AM-17/DES-IV/ 9 dated 17.04.2017
Advance Authorization No. : 0310810015 dated 21-12-2016

Taking cue from A 2866, the following norms are recommended:-

Export Item : Release Paper 80 to 90 GSM ±10%

Quantity : 1 MT

Import Items : Relevant Glassine Paper 80 to 90 GSM ±10%
Quantity : 1.04 MT

(NAND LAL)
Consultant
26-4-2017

DGFT-NC-IV

5/5/2017

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F. No. 7/77/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject : Advance Authorisation No. 0310810249, dated 2.1.2017 from **M/s HUBERGROUP INDIA PVT.LTD.** for the export of Cyan Offset Ink ,Magenta Offset Ink, Yellow Offset Ink, Black Offset Ink.

DGFT : 01/85/50/1065/AM 17/DES-4/11 dated 17.4.2017

The case has been examined and in the past norms were fixed based on material balance, production / consumption data for the export of same items of export. Similarly based on material balance and production / consumption data, following norms are recommended:

Export Item: 1) Cyan Offset Ink [14% +/- 3% Pigment and 39% +/- 3% solid resin]
Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	PIGMENT FLUSHES CYAN (DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK.(30%+/-2% PIGMENT AND 36%+/-2%SOLID RESIN)	0.44
2	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/-2%)	0.34
3	MICROCRYSTALLINE WAX COMPOUND	0.03
4	COXI-OXIRETARDER	0.01
5	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.01
6	PETROLEUM DISTILLATE - DISTILLATION RANGE 240-330 DEGREES CELSIUS	0.09
7	WHITE PETROLEUM JELLY	0.01
8	ORGANO CLAY BENTONITE.	0.01
9	KAOLIN CLAY	0.03
10	ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100 %	0.02

5/5/17

Export Item: 2) Magenta Offset Ink [14% +/- 3% Pigment & 38% +/- 3% Solid resin]
Quantity: 1 kg.

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
11	PIGMENT FLUSHES MAGENTA DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK.(27%+/-2% PIGMENT AND 35%+/-2% SOLID RESIN)	0.47
12	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/- 2%	0.31
13	MICROCRYSTALLINE WAX COMPOUND	0.03
14	COXI-OXIRETARDER	0.01
15	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.01
16	PETROLEUM DISTILLATE - DISTILLATION RANGE 240-330 DEGREES CELSIUS	0.07
17	WHITE PETROLEUM JELLY	0.01
18	ORGANO CLAY BENTONITE.	0.01
19	KAOLIN CLAY	0.03
20	ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100 %	0.03

Export Item: 3) Yellow Offset Ink [12% +/- 3% Pigment & 41% +/- 3% Solid Resin]
Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
21	PIGMENT FLUSHES YELLOW DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK.(23%+/-2% PIGMENT AND 40%+/-2%SOLID RESIN)	0.46
22	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/- 2%	0.32
23	MICROCRYSTALLINE WAX COMPOUND	0.03
24	COXI-OXIRETARDER	0.01
25	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.01
26	PETROLEUM DISTILLATE - DISTILLATION RANGE 240-330 DEGREES CELSIUS	0.08
27	WHITE PETROLEUM JELLY	0.01
28	ORGANO CLAY BENTONITE.	0.01
29	KAOLIN CLAY	0.03

30	ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100 %	0.04

Export Item: 4) Black Offset Ink (16% +/-3% Pigment & 37% +/-3% Solid Resin)
Quantity: 1 kg.

Import item:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
31	CARBON BLACK	0.15
32	ALKALI BLUE FLUSH (PIGMENT CONTENT 40%+/-2% AND SOLID RESIN 40%+/-2%)	0.03
33	MICROCRYSTALLINE WAX COMPOUND	0.03
34	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/-2%.	0.468
35	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.01
36	PETROLEUM DISTILLATE -DISTILLATION RANGE 240-330DEGREE CELSIUS	0.08
37	ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%	0.09
38	WHITE PETROLEUM JELLY	0.03
39	ORGANO CLAY BENTONITE.	0.012
40	COXI-OXIRETARDER	0.03
41	KAOLIN CLAY	0.03

(Nand Lal)
Consultant
01.05.2017

DGFT-NC-IV

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F. No. 7/74/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)
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Subject :- Application of M/s Arvind PD Composites (P) Ltd. for Advance Authorization No. 0810139201 dt. 08.02.2017

Reference :- F.No.01/83/50/868/AM17/DES-IV

Taking Cue from Sion K-34 and norms approved for manufacture of Glass Fibre Fabric using Glass Roving, the following norms are recommended

Export Item:- Multi Axial Fabrics of Glass Rovings

Quantity:- 3255000.00 Kg

Import Item:- Glass Fiber Rovings (Relevant)

Quantity:- 1.0364 Kg./Kg content contains in export product

(Nand Lal)
Consultant
03.04.2017

DGFT (NC)

1/96

F. No. 7/12/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization for the export of Single Side Decorative Laminates without Barrier paper - M/s Greenlam Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/947/AM-17/DES-IV/291 Dated :2.3.17
Ad. Auth. No.0510401146 Dated- 5-01-2017

Taking cue from H-302 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1 to 12	**Single Side Decorative Laminates without Barrier Paper** thickness 0.5 mm to 1.5 mm Quantity as per application given, for various thickness	**1 sq mtr x 1 mm Thickness of wt. 1.45 Kg +/-2.5%**

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper 60 GSM to 230GSM, as per application	1.033 kg or applied quantity whichever is less
2.	Base Paper 50 GSM to 150 GSM, as per application	0..133 kg or applied quantity whichever is less
3.	Tissue Paper 18 GSM to 45GSM, as per application	0.033 Kg or applied quantity whichever is less
4.	Phenol	0.457 kg or applied quantity whichever is less
5.	Melamine	0.133 kg or applied quantity whichever is less
6.	Methanol	0.398 kg or applied quantity whichever is less
7.	B.O.P.P. Film	0.011 kg or applied quantity whichever is less

Note:1. The above norms has been worked out on the 1.00 mm thickness with average wt. of 1.45 Kg +/-2.5%
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol ,Kraft paper and Titanium Dioxide to be allowed may be arrived by adopting Formula:
AxB/C
Where
A= Qty. allowed for 1.00 mm thickness of wt. 1.45 Kg +/2.5%.
B= The thickness or wt/sq. meter of decorative laminates proposed to be exported.
C=Either the Standard thickness of 1.00 mm or the Standard wt.of 1.45 Kg/sq. meter of 1.00 mm thickness.
3.The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of decorative laminates to be exported.
4. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness range between 0.5 mm and 1.5 mm.

(NAND LAL)
Consultant
02-05-2017

DGFT (NC)

1/47

No.7/32/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Self Adhesive paper (160 GSM +/- 10%) - M/s. SMI Coated Products Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/977/AM-17/DES-IV-292 Dated 2.3.2017

Advance Authorization No. 0310810347 dated 05-1-2017

The case has examined and DIPP recommends the following norms on repeat basis :-

Export Item : Self Adhesive paper (160 GSM +/- 10%) consisting of Chromo Paper.

Quantity : 1 Sq. Meter

Import Item :

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Chromo Paper (80 GSM +/- 10%)	1.04 Sq. Meter/sq meter content contains in export item
2.	Adhesive (55% Solid) Water Based	0.042 kg.
3.	Glassine Paper (60 GSM+/- 10%)	1.04 Sq. Meter/sq meter content contains in export item

(NAND LAL)
Consultant
06-04-2017

DGFT (NC-IV)

5/5/21

1/50

F. No. 7/18/2017-TSW

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization for the export of Art paper envelops, booklets, art paper pouch and art paper Circular - M/s. Omsai Prints.

Ref: **DGFT U.O. No. 01/83/50/978/AM17/DES-IV/294 dated 2.3.2017**

Ad. Auth. 0310808453 dated 11.01.2017

Taking cue from SION A 1576. for item no. 1 & 3 and A:1579 for item 2, following norms are recommended :-

Export item No. 1 : Art paper envelops (Nt. Wt. 110201 kgs) 80 to 150 GSM +/- 10%

Quantity: 14788800 Number

Import item:

Sl. No.	Item Description	Quantity Recommended
1	Art Paper (Glass / Matt) 80 to 150 GSM +/- 10%	1.10 kg/kg Content Contained in Export product

Export item No. 2 : Art paper booklets (Nt. Wt. 219760 kgs) 80 to 150 GSM +/- 10%

Quantity: 10184300 Number

Import item:

Sl. No.	Item Description	Quantity Recommended
1	Art Paper (Glass / Matt) 80 to 150 GSM +/- 10%	1.12 kg/kg Content Contained in Export product

Export item No. 3 : Art paper pouch (Nt. Wt. 25551 kgs) 80 to 150 GSM +/- 10%

Quantity: 15690500 Number

5/5/21

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Import item:

Sl. No.	Item Description	Quantity Recommended
1	Art Paper (Glass / Matt) 80 to 150 GSM +/- 10%	1.10 kg/kg Content Contained in Export product

Export item No. 4 : Art paper Circular (Nt. Wt. 22499 kgs) 80 to 150 GSM

Quantity: 3505000 Number

Import item:

Sl. No.	Item Description	Quantity Recommended
1	Art Paper (Glass / Matt) 80 to 150 GSM +/- 10%	1.12 kg/kg Content Contained in Export product

Note: GSM of paper should match in each export and import item.

(Nand Lal)
Consultant
01.5.2017

DGFT (NC)

05/5/2017

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F. No. 7/178/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance authorization No.0510401475 dated 2-02-2017 for the export of Scholl Hard Skin Softening Cream- M/s Reckitt Benckiser Healthcare India Ltd.

Ref : DGFT UO. No.01/83/050/1031/AM-17/DES-IV/314 Dated 27.3.2017

The case has been examined and based on the approved formula from State Drug Controller, Baddi, Distt. Solan, and allowing wastage 0.5%, the following norms is fixed in the case.

Export product: Scholl Hard Skin Softening Cream

Quantity : 50,000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Glycerin BP/EP/USP (Glycerol)	2135.625 Kg
2	Allantoin	150.75 Kg
3	Citric acid anhydrous	251.25 Kg
4	L (+) Tartaric acid cryst empro exp ph	251.25 Kg
5	Lactic acid	251.25 Kg
6	Keltrol CG (Xanthan Gum)	100.50 Kg
7	Brij S2-SO	1758.750 kg
8	Brij S721	753.750 kg
9	Lanette O (Cetearyl alcohol)	1507.5 Kg
10	Peach kernel oil	502.5 Kg
11	Tegosoft DO	2512.5 Kg
12	Cetiol SB 45	1507.5 Kg
13	Salicylic acid fine powder extra pure	628.125 Kg
14	47426 belle GNF	Not given in approved formula

(Nand Lal)
Consultant
02-05-2017

DGFT (NC)

3/5/2017

F. No. 7/178/2017-TSW

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Adv. Auth. No. 0510401455 dt. 2-02-2017 for the export of Foot & Nail Cream - M/s Reckitt Benckiser Healthcare India Ltd

Ref : DGFT UO. No.01/83/50/~~487~~ 1032/AM-15/DES-IV

The case has been examined and the firm has submitted approved formula from State Drug Controller,Baddi, Distt. Solan and in the past same norms were approved. Accordingly the following norm is recommended based on percentage given in approved formula weight/ weight and allowing 0.5% wastage :-

Export product: Foot & Nail Cream
Quantity : 40,000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended (Kg)
1.	Myristyl Alcohol	803.867
2.	Fragrance Refresh (162192)	80.000
3.	Dragosantol 100 (Bisabolol)	40.200
4.	Paraffin Wax 60-63	402.000
5.	Liquid Paraffin BP	3214.432
6.	Allantoin	40.200
7.	Tegocare 450	1407.000
8.	Tegin M Glyceryl Stearate Veg (Glyceryl Stearate)	1005.000
9.	Xiameter PMX0345 Cyclosiloxane (DC-0345)	1608.000
10.	Vitamin E Acetate (Tocopheryl Acetate)	40.200
11.	Xiameter PMX200 Silicone Fluid 100CS (Dimethicone DC-200, 100CST)	402.000
12.	Glycerin BP/EP/USP (Glycerol)	10050.000
13.	D-Panthenol USP	400.000
14.	Euxyl K340	400.000

(Nand Lal)
Consultant
02.05.2017

DGFT (NC)

03/5/2017

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F. No. 7/223/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance authorization No.0710111142 dated 17-02-2017 for the export of Printed Books- Religious Books - M/s Brilliant Printers Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/1073/AM-17/DES-IV/13 Dated : 17.4.2017

Taking cue from SION 1569 for the export of Books, the following norm is recommended:-

Export Item: Printed Books- Religious Books

Quantity: 1 Kg

Import Item:

S.No.	Item Description	Qty. Recommended
1	Thinopaque Uncoated Thin Printing Paper , 28 GSM, 760 MM (Plus or Minus)	1.12 Kg/ Kg content contained in export product

(NAND LAL)
Consultant
02-05-2017

DGFT(NC)

88

No.7/17/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Insulated Glass.... - M/s GSC Glass Ltd.

Ref : DGFT UO. No.01/83/050/1086/AM-17/DES-IV/7 Dated 17.4.2017

Advance Authorization No.0510401778 dated 23-02-2017

The case has been examined and based on the norms approved in the past, following norms are allowed :-

Export Item :

Item Description	Quantity
Insulated Glass : 6 mm Reflective Toughened Glass + 12 mm Air Gap + 6mm Clear Toughened Glass (The export product shall contain 5220 sq mt of 6 mm Reflective Float Glass, 5220 sq mt of 6mm Clear Float Glass and 17226 mtr of 11.50 mm Aluminum Spacer)	5220 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
1	6 mm Reflective Float Coated Glass	1.08 sq mt/sq mt content contained in export product i.e. 5637.6 Sq. Mt.
2	6 mm Clear Float Glass	1.08 sq mt/sq mt content contained in export product i.e. 5637.6 Sq. Mt.
3	11.50 mm Aluminium Spacer	Net + 2%

(NAND LAL)
Consultant
26-04-2017

DGFT(NC)

26/3/17

No.7/136/2014-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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1/93
Repeat basis

Subject : Advance authorization for the export of Carton Boxes (corrugated Boxes)- M/s ~~Bharat~~ Bharathi Cartons Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/784/AM-17/DES-IV

Adv. Auth. No. ~~3510045045~~ 3510045127 dt. 28.02.2017 dated 18-10-2016

The case has been examined and the firm has claimed 10% wastage for all the papers. Taking cue from SION K-65 following norms is recommended :-

Export Product : Carton Boxes (corrugated Boxes
Quantity : 1 kg

Import Items :

Sl. No.	Item Description	Quantity recommended
1.	Kraft Linner (of relevant GSM)	1.10 kg/Kg content contains in Export Item
2.	Fluting (Paper of relevant GSM	1.10 kg/Kg content contains in Export Item
3.	Test Liner and Covered ITC HS code 48052400, 48052500 (of relevant GSM)	1.10 kg/Kg content contains in Export Item

(NAND LAL)
Consultant
14-03-2017

DGFT (NC)

30/3/2017

3/5/2017

Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals
.....
Shastri Bhawan, New Delhi.

Subject: M/s PI Industries Ltd. – Fixation of input output norms Kitazin for advance licence. No:- 3100048573 dt. 28.02.2017

DGFT may please refer to their U.O.No.01/83/050/1035/AM11/DES-IV dated 24.3.2011 on the subject mentioned above. The application of M/s PI Industries Ltd. for fixation of input output for Kitazin for advance licence has been examined based on detail furnished by firm. This department recommends the following norms for present advance licence:

Export Item		Import Item	
Name	Qty	Name	Qty
Kitazin (S-Benzyl O, O - Diisopropyl Phosphorothioate)	1 kg	1. O, O Diisopropyl Phosphorothioate Ammonium Salt (40% purity basis)	2.093 kg

This has the approval of competent authority.

19/4/2011
(P.P.Srivastava)
Deputy Industrial Adviser

Sh. G. Saravanan, FTDO, O/o DGFT, Udyog Bhawan, New Delhi
Ref. of C&PC U.O.No.15022/6/2010-Ch.II dated 19.4.2011